

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 186/1997 IN  
O.A. NO. 64/1997

This the 24th day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHÜ, MEMBER (A)

Raja Ram Khugshal,  
Labour Inspector (Gr.III),  
Office of the Labour Commissioner,  
15, Rajpur Road,  
Delhi-110054. .... Applicant

( By Shri R. N. Saxena, Advocate )

- Versus -

1. Shri P. V. Jaikrishnan,  
Chief Secretary to the Government  
of National Capital Territory of  
Delhi, 5, Shyamnath Marg,  
Delhi-110054.

2. Shri A. S. Awasthy,  
Labour Commissioner  
(Department of Labour),  
Govt. of National Capital  
Territory of Delhi,  
15, Rajpur Road,  
Delhi-110054. .... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

This contempt application has been filed against  
the disobedience with the directions made by this  
Tribunal in O.A. No. 64/1997, decided on 2.5.1997.

The O.A. was disposed of at the admission stage  
itself by directing that the respondents would treat  
the suspension order revoked unless a chargesheet was  
issued to the applicant within four weeks from the  
date of receipt of the order. The learned counsel  
submits that an order revoking the suspension has been  
issued but no posting order has been given to him.

*[Signature]*

(9)

The only direction made in the O.A. was to treat the suspension order revoked. That has been done by making a specific order in that regard. We, therefore, find no case for contempt against the respondents.

Pursuant to the revocation of the suspension order, if no posting order is given and salary is also not paid, then in that case the proper remedy open to the applicant would be to file a fresh O.A. for salary and posting.

For the aforesaid reasons, this application for contempt is dismissed summarily.

*KM*  
( K. M. Agarwal )  
Chairman

*Shaneshwar*  
( N. Sahu )  
Member (A)

/as/